

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Contempt Case (AT) No. 07 of 2021
in
Company Appeal (AT) No. 275 of 2017

IN THE MATTER OF:

Mr. R. P. Khosla

....Petitioner

Vs.

McDonalds (India) (P) Ltd. & Ors.

....Respondents/Contemnors

Present:

**For Applicant: Mr. Deepak Khosla, Mr. Shoron Paul and
Mr. Shenoy Das, Advocates**

For Respondents: Mr. Anand M. Mishra, Advocate

O R D E R
(Virtual Mode)

08.03.2021: The Learned Counsel for the Applicant submits that this matter pertains to another Bench. Registry to check and list before Appropriate Bench.

[Justice A.I.S. Cheema]
Member (Judicial)

[Dr. Alok Srivastava]
Member (Technical)

sa/md